

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1391/2019

M.A. No. 1527/2019

The 3rd day of May, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Ms. Vandana Masih,
Aged 31 years, Group 'C',
D/o Shri Subhash Masih,
Working as Staff Nurse,
Posted in Railway Hospital, Muradabad
R/o Mission Compound, Civil Lines,
Muradabad (UP).
2. Ms. Pinky Singh,
Aged 26 years, Group 'C',
D/o Shri K. Singh,
Working as Staff Nurse,
Posted in Railway Hospital, Muradabad (UP)
R/o R-198, Rail Enclave, Sector 12,
Pratap Vihar, Ghaziabad.
3. Sachin Kumar Yadav,
Aged 34 years, Group 'C',
S/o Shri Ajay Pal Singh,
Working as Staff Nurse,
Posted in Railway Hospital, Muradabad (UP)
R/o H.No.A/180, Himgiri Colony,
Harathala, Sonapur,
Muradabad (UP). .. Applicants

(By Advocate : Ms. Sonika Gill for Shri Yogesh Sharma)

Versus

1. Union of India,
Through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Secretary,
Ministry of Railway,
Rail Bhawan, New Delhi.

3. Divisional Railway Manager,
Northern Railway,
Muradabad (UP).

.. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA 1527/2019 filed for joining together is allowed.
3. The applicants, who are working as Staff Nurse under the respondents, filed the O.A. seeking the following relief(s):

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondent No.3 to consider the case of the request of the applicants for granting one time relaxation of para 160(1) and 163(1) of IREM Vol.I only in respect of non-appointment of the applicant through the agency of Railway Recruitment Board and consequently, to consider the cases of the applicants for their regularization and absorption against the regular posts of Staff Nurse and Health & Malaria Inspector treating the appointment of the applicants as regular appointments with all the consequential benefits.
- (ii) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondent No.3 to consider and request of the contract employees for their absorption in Railway on regular basis and pass an appropriate policy/guidelines/scheme for the same.
- (iii) That the Hon’ble Tribunal may graciously be pleased to pass an order of quashing the impugned advertisement No.CEN 2/2019 issued by Railway Board, only to extend of vacancies advertised, on which the applicants are working since long.
- (iv) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

4. It is submitted that the applicants got issued Annexure A/2 Legal Notice dated 01.04.2019 ventilating their grievances

to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the Annexure A/2 Legal Notice dated 01.04.2019 got issued on behalf of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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